

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 21183 of 2017

(Arising out of Order-in-Appeal No. TVM-EXCUS-000-APP-103-2017
dated 28.04.2017 passed by the Commissioner of Central Excise,
Customs and Service Tax (Appeals-III), Cochin.)

**M/s. BPL Ltd.,
BPL Works**
Palakkad
Kerala 678007.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise, Customs and Service
Tax (Appeals-III),**
C.R. Building, I.S. Press Road,
Cochin – 18.

Respondent(s)

APPEARANCE:

Mr. Nagaraja. N, Advocate for the Appellant

Mr. K.A. Jathin, Deputy Commissioner (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 21014 /2024

DATE OF HEARING: 16.10.2024

DATE OF DECISION: 16.10.2024

PER : DR. D.M. MISRA

Learned advocate for the appellant requests permission to
withdraw the appeal. Learned AR for the Revenue has no
objection. Consequently, appeal is dismissed being withdrawn.

(Order dictated and pronounced in Open Court.)

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(R BHAGYA DEVI)
MEMBER (TECHNICAL)**

Gb/Raja.....